

Annexure - E (101)

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

No. LJ(A) 56/98/325,

Dated Shillong, the 1st May, 2006.

(OFFICE MEMORANDUM)

Sub :- *Fixation of pay and allowances to the Judicial Officers consequent upon The Implementation of the Meghalaya Judicial Services (Revision of Pay) Rules 2005.*

The Undersigned is directed to say that consequent upon the Revision of pay of the Judicial Officers of the State of Meghalaya, the Governor is pleased to revise the structure of pay of the Judicial Officers with effect from 1.7.1996 as below:-

1. Water and Electricity Charges @ of 50% of Electricity Charges to be paid if the Government and same if water charges are introduced in future.
2. Newspaper and Magazine allowance as admissible to State Govt. Officers i.e. Principal Secretaries and Commissioner & Secretaries etc. as per the pay scale of the Judicial Officers.
3. Robe Allowance @ Rs. 5,000/- per Officer once in 5 years.
4. Conveyance Allowance @ 50 litres per month to the Judicial Officer for vehicles and 25 litres for 2 wheelers. For Pool Cars, expenses may be borne from Office expenses.
5. Sumpuary Allowance as per orders of the Supreme Court.
6. Medical Facilities as admissible to Government employees & Rs. 100/-p.m to serving as well as retired Judicial Officers.
7. LTC once in a block of 4 years & HTC once in 2 years block.
8. Leave Salary Encashment of Leave salary not exceeding 1 month in a block of 2 years.
9. Transfer Grant as directed by Supreme Court.
10. House Rent Allowance - Rent free accommodation if available. If not available HRA may be paid as comparable to All India Services in the State.
11. Telephone Facilities; - Only grade III Officers are still to be provided with telephone facilities. This facility is to be extended to them.
12. House Building/Motor Car advance/Computer Advance as per the terms and conditions for State Government Employees for obtaining Loans through SBI.

contd....2/-

13. Bungalow Peon Allowance to be provided for Grade I & II Officers.

This issues with the concurrence of Finance (E) Department vide their I/D.No. FE.104/66/ dt.21.04.2006.

(L.M. Sangma),

Joint Secretary to the Govt. of Meghalaya,
Law (A) Department.

Memo No. LJ (A) 36/98/325-A,

Dated Shillong, the 1st May, 2006.

Copy:-

1. The Accountant General (A&E), Meghalaya, Shillong - 793 001 for information.
2. The Registrar General, Gauhati High Court, Guwahati - 781 001 for favour of information.
3. The Registrar, Gauhati High Court, Shillong Bench, Shillong.
4. The Joint Secretary, Ministry of Law and Justice, Department of Justice, Jaisalmier House, Mansingh Road, New Delhi- 110 011.
5. All Judicial Officers (District & Sessions Judge, Shillong/Additional District & Sessions Judge/Assistant District & Sessions Judge/Chief Judicial Magistrate and all Judicial Magistrates, Shillong).
6. The Treasury Officer, Shillong South/Shillong North.
7. Finance (EC-II) Department for information.
8. Finance (Estt) Department for information and with reference to their I/D. No. FE. 104/66 dt.21.04.2006.

By order etc.,

Joint Secretary to the Govt. of Meghalaya,
Law (A) Department.

Memo No. LJ (A) 36/98/325-B,

Dated Shillong, the 1st May, 2006.

Copy to:-

The Accountant General (Audit/Accounts), Meghalaya, Shillong.

1. The Joint Secretary, Ministry of Law and Justice, Department of Justice, Jaisalmier House, Mansingh Road, New Delhi- 110 011. By order etc..
2. Financial Adviser, Law Department.